

(c) whether Government proposes legislation whereby the disabled persons could get reservation in private sector; and

(d) the number of adult disabled persons in the country and how many are employed in State/Public/Private Sector?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) In the Budget Speech for the year 2007-08 the Finance Minister had announced a Scheme for reimbursing the employers' share of Employees Provident Fund and Employees State Insurance for a period of three years for physically challenged employees in the organized sector, with a salary limit of Rs. 25,000 per month. Government would provide this incentive to support the creation of 100,000 jobs every year in the organized sector for physically challenged persons.

As an outcome of this Budget statement, a Scheme "Incentives to Employers in the Private Sector for Providing Employment to Persons with Disabilities" is being implemented *w.e.f.* 01.04.2008.

(c) No, Sir.

(d) According to Census 2001, the population of persons with disabilities in the age group of 20 years and above was 142 lakh. The number of workers with disabilities is 75.6 lakh. Disaggregated data of workers in the State/Public/Private Sector is not available.

Percentage of reservation

2971. SHRI PRAVEEN RASHTRAPAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) why the percentage for reservation of SCs in Union services has not been increased inspite of increase in the Population as per Census 2001;

(b) the efforts made by his Ministry with D.O.P.T. on this subject;

(c) if not, who is responsible for this default; and

(d) the action proposed to give constitutional justice to SCs and STs?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (d) The quantum of reservation for SCs, STs and OBCs in case of direct recruitment to Group C and D posts, normally attracting candidates from a locality or region has been revised, in July, 2005 keeping in view, the figures of the 2001 census.

Disability certificates

2972. SHRIMATI SYEDA ANWARA TAIMUR:

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether any window of hope has been launched by Mayurbhanj District which offers a single window system with decentralization of service delivery at block level and has re-engineered complex procedures/processes to suit the needs of physically challenged people to get the prescribed disabilities certificates on the camp site, free of cost; and

(b) if so, whether Government would study this system and replicate its application throughout the country to enable 100 per cent issuance of disabilities certificates, so that a suitable database could be created for such persons at district, State and national level?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) 'Window of Hope' was a special mission launched in 2006-07 in Mayurbhanj District, Orissa. Under this mission, single window camps were organized at the block level to provide various services to physically challenged persons free of cost, including issue of disability certificates. Similar services were provided at the block level all over the State of Orissa in 2007-08 and 2008-09. The system can be adapted suitably by other States.

Safai Karamcharis

†2973. SHRI AJAY SINGH CHAUTALA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that a lot of efforts have been made to bring the Safai Karamcharis into the mainstream to abolish untouchability in the country;

(b) whether it is also a fact that the workers of this category are not provided proper facilities due to which they suffer from several diseases and they die a sudden death; and

(c) whether Government proposes to make any plan to give compensation to them and for the welfare of such employees?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) With a view to effectively implement the provisions of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities), Act, 1989, to check instances of untouchability and atrocity, Central assistance is provided to State Governments and Union Territory Administrations for strengthening of the administrative, enforcement and judicial machinery, inter caste marriages, awareness generation, and relief and rehabilitation of the persons affected.

In addition, Government has taken following steps to bring the Safai Karamcharis into mainstream of the society:—

(i) Setting up of the National Commission for Safai Karamcharis.

†Original notice of the question was received in Hindi.